

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALAHABAD BENCH, ALAHABAD**

Allahabad, this the **13th** day of **April**, 2018

Present :

Hon'ble, Shri Gokul Chandrapati, Member-A

Original Application No.330/383/2018

Geeta Devi
A/a 50 years
W/o Brahmdeen
R/o 237A/Ganga Vihar,
Colony Gayasuddinpur,
Allahabad.

.....Applicant.

By Advocate – Shri Avval Singh

V E R S U S

1. Divisional Rail Manager, North Central Railway, Allahabad.
2. Senior Divisional Engineer, Central Railway, Allahabad.

.....Respondents.

By Advocate : Shri Shesh Mani Mishra.

O R D E RDelivered by Hon'ble Shri Gokul Chandrapati, Member-A :

Shri V. K. Ojha proxy counsel for Shri Avval Singh, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents are present.

2. Heard learned counsel for the parties and perused the papers on record.
3. Learned counsel for the applicant submitted that the application dated 15.04.2017 (Annexure – 7 of the O.A.) of the applicant for subsistence allowance and other dues including compassionate appointment for the family of the missing employee (her husband Shri Brahmdeen) has been submitted before respondent No. 1, but no action has been taken as on date.
4. Learned counsel for the applicant submits that his grievance would be redressed at this stage, if a direction is given to the respondent No. 1 to consider his application as per existing Rules. Learned counsel for the respondents has no objection to this.

5. Accordingly, the respondent No. 1 is directed to consider the application dated 15.04.2017 (Annexure – 7 of the OA) submitted by the applicant regarding various claims of the applicant including compassionate appointment as per the

existing Rules and guidelines of the Railway Board and dispose of the applicant's application dated 15.04.2017 by passing a reasoned and speaking order to be communicated to the applicant within a period of two months from the date of receipt of a certified copy of this order.

6. It is made clear that the merit of the case including the issue of limitation has not been examined while passing this order.

7. With this direction, the OA stands disposed of. No order as to costs.

Member-A

Shashi/